

-: NOTICE :-

THIS IS for the information of the Advocates and parties appearing in-person that the Hon'ble Shri Justice K. R. Shriram is pleased to direct Registry to place the matters as per the extant judicial assignment of His Lordship, in the following schedule with effect from 19th November 2018, until further orders/directions:-

Day/ Session	Morning session	Afternoon session	Remark
Monday	Applications for ad-interim relief (*)	Chamber summons for hearing and final disposal	(*) <i>The balance ad-interim board will be taken up on Tuesday in the morning session.</i>
Tuesday	Applications for ad-interim relief (*)	Notice of Motions for hearing and final disposal	(*) <i>The balance ad-interim board will be taken up on following Monday.</i>
Wednesday	i. Suits for framing of issues; ii. Suits for admission/denial of documents; iii. Motion under O. VII Rule 11 for hearing;	i. Adoption matters; ii. Leave Petitions; iii. Judge's Order; iv. Guardianship Petitions; v. Miscellaneous Petitions; vi. Chamber summons in execution for raising attachment.	<i>Adoption matters will be taken up in chamber at 3.00 pm onwards.</i>
Thursday	Chamber summons in execution for ad-interim relief/for hearing and final disposal; Notices under O. XXI Rule 22.	i. Suits for final arguments; ii. Part-heard matters; iii. Specially assigned matter; v. matters pertain to the alternate bench.	<i>In the event, nothing is placed at 3.00 pm then morning session board will be continued for the day.</i>
Friday	i. Suits for directions; ii. Contempt petitions for admission/final hearing; iii. Other miscellaneous	i. Court Receiver's Reports; ii. Sheriff's Report; iii. Part-heard/Over-night part matters.	

- Further Notice -	
1.	Mentioning:-
	i. Only permitted at 11.00 am.
	ii. No matter listed on board can be mentioned.
	iii. Making an application for ad-interim relief is not a matter of course in every suit. If no grounds for grant of ad-interim relief is substantiated then motion will be adjourned for want of completion of pleadings and applicant will be put to terms/exemplary costs.
	iv. Oral undertaking for making payment of court fees will not be accepted. Advocate for Plaintiff/Applicant has to give written undertaking on the docket of the plaint.
	v. Designated senior counsel are requested not to mention matters for circulations.
2.	Praeipice:-
	i. Praeipice lacking date, signature of the advocate and proper number & description of parties to the proceedings will not be considered.
	ii. Concise statement of urgency to be narrated in the middle of the praeipice in bold & Italics.
	iii. Praeipice moved for speaking to the minutes of the order shall be accompanied with the draft corrections to be made in the order.
3.	Leave Petitions.
	i. Leave petitions numbered during the week i. e. upto 5.00 pm on Friday will be listed on every Wednesday at 3.00 pm.
	ii. If motion is moved for ad-interim relief then pending leave petitions will be taken up along-with the motion.
4.	Settlement of issues
	When suit is listed under the caption of 'For framing of issues' both sides have to exchange draft issues inter-se in advance and come with agreed draft issues and a separate list of issues where there unable to agree.
5.	Admission/denial of documents
	When suit is listed under the caption of 'For admission/denial of documents' then concerned Advocates/Parties appearing in-person shall ensure that the original compilation of documents is filed with proper index and pagination. Such compilation of documents shall be divided into volumes and each such volume shall not consist of more than two hundred pages.
6.	Final arguments
	When suit is listed under the caption of 'For hearing and final disposal/For arguments' parties shall comply with the requisitions prescribed under Office Order issued pursuant to the Order passed by this Court in Testamentary Suit No. 10 of 2004.

HIGH COURT BOMBAY,
BOMBAY
Date 15th November 2018.

Sd/-
(A. M. Chandekar),
Prothonotary and Senior Master,

